

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER: 24/10/2001

OA 469/96

Vijay Singh Kasana son of Shri Ghasi Ram Ji resident of House No. 1151, Gokul, Sakari Gali, Kishanpole Bazar, Jaipur. Presently working as Sr. Booking Clerk, Office of Station Superintendent, Western Railway, Jaipur.

....Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. The Divisional Railway Manager, Western Railway, Jaipur.
3. Shri Anil Kumar Shukla, Enquiry Cum Reservation Clerk, DRM Office, Western Railway, Jaipur.
4. Shri Hitesh Tanwani, Enquiry Cum Reservation Clerk, DRM Office, Western Railway, Jaipur.

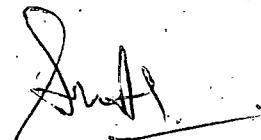
Respondents.

Mr. P.P. Mathur, Proxy counsel for
Mr. R.N. Mathur, Counsel for the applicant.
Mr. S.S. Hassan, Counsel for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)



ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

In this OA filed u/s 19 of the Administrative Tribunal's Act, applicant makes a prayer to direct the respondents to revert the private respondents and to consider the name of the applicant for promotion to the post of Enquiry cum Reservation Clerk.

2. Reply was filed. In the reply, it is made clear that applicant failed in interview and so he was not selected.
3. The learned counsel for the respondent during the course of arguments urged that this case can be disposed of on the basis of order passed in OA No. 470/96, Ram Lal Meena Vs. Union of India & Others decided on 14.9.2001.
4. We have heard the learned counsel for the applicant and also perused the relevant decision given in OA No. 470/96, Ram Lal Meena Vs. Union of India & Others.
5. Admittedly, the applicant in OA No. 470/96 was left out because he failed to qualify in the interview. No malafides have been imputed in the process of selection against anybody. The case of the applicant of this OA is also squarely covered by the decision given in OA No. 470/96 and in this decision given in OA No. 470/96, Ram Lal Meena Vs. Union of India & Others, we are of the considered opinion that applicant has no case for interference by this Tribunal and this OA is devoid of any merit and is liable to be dismissed.
6. We, therefore, dismiss this OA having no merit. No order as to costs.

Nagrath
(A.P. NAGRATH)
MEMBER (A)

S.K. Agarwal
(S.K. AGARWAL)
MEMBER (J)